HIGH COURT OF TRIPURA
AGARTALA

No.F.40(1)-HCT/Judl/ROSTER/2019/10125 **27th November, 2019**

N O T I F I C A T I O N

His Lordship, Hon'ble the Chief Justice has been pleased to order that the following roster shall come into effect from **02.12.2019** until further order.

Division Benches	
Division Bench-I (Court No.1) **Monday** **(Whole Day)** AND **Tuesday** **(Upto 01.15 PM)**	Hon'ble the **Chief Justice** Hon'ble Mr. Justice **A. Lodh** Will take up the following matters (Part-I & Part-II): WP(C) (Division Bench matters), Writ Appeal (WA), WP(C) (PIL), WP(C) (CAT), WP(C) (HC), Arbitration Appeal, Criminal Appeal (Jail) (Division Bench matters) of the year 2019 onwards, Criminal Appeal (Division Bench matters) of the year 2019 onwards, Criminal Reference, Criminal Death Reference, WP(Criminal), Criminal Leave Petition (Division Bench matters), Income Tax Appeal (ITA), Central Excise Reference, Central Excise Appeal and all other Tax Matters. **Wherever any Act and/or Rules are under challenge, the matter will be heard by Division Bench–I.**
Division Bench-II (Court No.2) **Wednesday** **(Whole Day)** AND **Thursday** **(Upto 01.15 PM)**	Hon'ble Mr. Justice **S. Talapatra** Hon'ble Mr. Justice **A. Lodh** Will take up the following matters (Part-I & Part-II): Regular First Appeal (RFA) (Division Bench matters), Civil Revision Petition (CRP) (Division Bench matters), Matrimonial Appeal (MAT APP), Miscellaneous First Appeal (MFA) (Family Court related) (DB matters), First Appeal (FA) (Family Court related) (DB matters), First Appeal against Order (FAO) (DB matters), Criminal Appeal (Jail) (Division Bench matters) upto the year 2018 and Criminal Appeal (Division Bench matters) upto the year 2018.

Single Benches

Single Bench-I (Court No.1) **Tuesday** (After lunch) AND **Wednesday, Thursday & Friday** (Whole day)	**Hon'ble the Chief Justice** Will take up the following matters (Part-I & Part-II): WP(C) of the year 2019 onwards, Regular First Appeal (RFA), Regular Second Appeal/Second Appeal (RSA/SA) upto the year 2017, MAC Appeal of the year 2019 onwards, First Appeal against Order (FAO), Arbitration Petition, Company Petition, Transfer Petition (Civil), Criminal Appeal (Jail) of the year 2019 onwards, Criminal Appeal of the year 2019 onwards, Criminal Petition, Criminal Leave Petition and Transfer Petition (Criminal).
Single Bench-II (Court No.2) **Monday, Tuesday, Friday** (Whole Day) AND **Thursday** (After lunch)	**Hon'ble Mr. Justice S. Talapatra** Will take up the following matters (Part-I & Part-II): WP(C) of the year 2018, LA Appeal, MAC Appeal of the year 2018, Civil Revision Petition (CRP), Miscellaneous First Appeal (Fatal Accident), Miscellaneous First Appeal (Employees' Compensation), Second Appeal against Order (SAO), Criminal Appeal (Jail) upto the year 2017, Criminal Appeal upto the year 2017 and Criminal Revision Petition.
Single Bench-III (Court No.3) **Tuesday & Thursday** (After lunch) AND **Friday** (Whole Day) **Hon'ble Mr. Justice A. Lodh may sit in Single Bench on Monday & Wednesday to take up Bail Application (BA), Anticipatory Bail Application (AB) and other urgent matters, if necessary.**	**Hon'ble Mr. Justice A. Lodh** Will take up the following matters (Part-I & Part-II): WP(C) upto the year 2017, MAC Appeal upto the year 2017, Regular Second Appeal/Second Appeal (RSA/SA) of the year 2018 onwards, Miscellaneous First Appeal (MFA) (Single Bench matters), Criminal Appeal (Jail) of the year 2018, Criminal Appeal of the year 2018, Bail Application (BA) and Anticipatory Bail Application (AB).

Note:

(01) **Wherever judicial orders have been passed for tagging matters and on account of the present Roster and re-distribution of works, the matters are required to be assigned to two different Benches (Single Bench or Division Bench), the Registry shall obtain order from the Hon'ble Chief Justice on administrative side for placing the matter before one Bench.**

(02) **Any Division Bench matters not specified elsewhere will be heard by Division Bench–I.**

(03) **Any Single Bench matters not specified elsewhere will be heard by Single Bench–II.**

(04) **Cases which cannot be heard by Division Bench-I shall be taken up by Division Bench–II.**

(05) **Cases which cannot be heard by Division Bench-II shall be taken up by Division Bench–I.**

(06) **Cases which cannot be heard by Single Bench-I shall be taken up by Single Bench–II.**

(07) **Cases which cannot be heard by Single Bench-II shall be taken up by Single Bench–III.**

(08) **Cases which cannot be heard by Single Bench-III shall be taken up by Single Bench–II.**

(09) **Cases which cannot be heard by Single Bench-II as well as Single Bench–III shall be taken up by Single Bench–I.**

(10) **Contempt Case (Civil) shall be listed before the concerned Division Bench/Single Bench.**

(11) **Contempt Case (Criminal) shall be listed before the concerned Division Bench/Single Bench.**

(12) **Review matter shall be listed before the concerned Division Bench/Single Bench.**

(13) **Caveat Petition shall be listed before the concerned Division Bench/Single Bench.**

This is issued in supersession of all earlier orders issued in this regard.

By order,

Sd/–

(S. G. Chattopadhyay)
Registrar General

No.F.40(1)-HCT/Judl/ROSTER/2019/10126–52 **27th November, 2019**

Copy to: –

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Advocate General, Tripura, Agartala;
05. The Secretary, High Court Bar Association, High Court of Tripura, Agartala;

06. The Secretary, Tripura Bar Association, Agartala;
07. The Chairman, Bar Council of Tripura, Agartala;
08. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala;
09. The Public Prosecutor, High Court of Tripura, Agartala;
10. The Govt. Advocate, High Court of Tripura, Agartala;
11. The Registrar (Vigilance), High Court of Tripura, Agartala;
12. The Registrar (Judicial), High Court of Tripura, Agartala;
13. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
14. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
15. The Joint Registrar, High Court of Tripura, Agartala;
16. All the Deputy Registrars, High Court of Tripura, Agartala;
17. The Chief Librarian, High Court of Tripura, Agartala;
18. The Personal Assistant attached with the Registrar General, High Court of Tripura, Agartala;
19. All the Assistant Registrars, High Court of Tripura, Agartala;
20. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
21. All the Superintendents, High Court of Tripura, Agartala;
22. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
23. The Court Master(s), High Court of Tripura, Agartala;
24. The Bench Clerk(s), High Court of Tripura, Agartala;
25. All the Bench Sections, High Court of Tripura, Agartala,
26. Notice Board of the Court-house; and
27. Order File.

27.11.19

REGISTRAR GENERAL